

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 951/88

199

T.A. NO:

DATE OF DECISION 12.11.91

Shri R.B. Sankpal

Petitioner

Shri Babu Marlapalle Rao

Advocate for the Petitioners

Versus

The Director General, Min.
of Defense, New Delhi Respondent

Shri A.I. Bhatkar holding
the brief of Shri M.I. Sethna. Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. D.K. AGRAWAL, MEMBER (S)

The Hon'ble Mr. M.M. SINGH, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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(M.M. SINGH)
Member (A)

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(13)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 951/88

Shri R.B. Sankpal

... Applicant.

V/s

The Director General
Min. of Defence
New Delhi and 2 ors.

... Respondents.

CORAM: Hon'ble Shri D.K. Agrawal, Member (J)
Hon'ble Shri M.M. Singh, Member (A)

Appearance.

Shri Babu Marlapalle for the
applicant.

Shri A.I. Bhatkar holding
the brief of Shri M.I. Sethna
for the respondents.

JUDGMENT

Dated: 12.11.91

¶ Shri M.M. Singh, Member (A) ¶

This application under section 19 of the
Administrative Tribunal's Act 1985, has been filed by
the five applicants, Casual Labourers of the Quality
Assurance Establishment (ME) H.E. Factory Premises,
Kirkee, Pune. They have claimed relief ^{of K} for direction
to the first and second respondents to regularise them
retrospectively from the date they be entitled to
regularisation in terms of clause 15 of the Model
Standing Orders of the Organisation. They have also
claimed consequential benefits with retrospective effect.

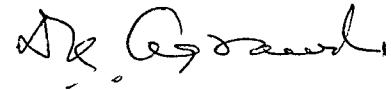
2. The first and the second respondents have, in
their reply with regard to the reliefs above prayed,
~~averred~~ [✓] that the application for regularisation has been
forwarded to Headquarters DGQA and the DGQA has intimated
that the required number of vacancies will be sanctioned
to the unit of the second respondent for meeting the
requirements. This averment shows that the respondents
do not in any manner deny the admissibility of the
reliefs prayed by the applicants.

3. We have heard learned counsel Mr. Babu Marlepalle for the applicant and Mr. A.I. Bhatkar holding the brief of Mr. M.I. Sethna for respondent No. 1 and 2 and Mr. P.M. Pradhan for respondent No.3.

4. In view of the fact that the respondents do not contest the reliefs prayed in the application, we hereby direct that the respondents shall implement the provisions of memorandum N.F. /20/82-CACT dated 22.3.82 issued by the Government of India, Ministry of Defence with regard to reliefs prayed by the applicants to the extent provided for in the said Model Standing Orders. As requested by the learned counsel for the first and second respondents, a period of six months from the date of service of this order on them is granted, for compliance of our this order. The application is allowed to this extent. There are no orders as to costs.



(M.M. SINGH)
MEMBER (A)



(D.K. AGRAWAL)
MEMBER (J)